F.No.450/70/2004-Cus.IV

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

Subject: Synchronization of holidays by Ports/Airports and the Customs Authority-regarding

I am directed to invite your attention to the above mentioned subject. The issue of synchronization of holidays between Ports/Airports and Customs was discussed on 9.4.1999 in the 22^{nd} Export Promotion Board meeting Chaired by Cabinet Secretary and it was decided that Ports/Airports and Customs would synchronize their holidays .As the synchronization of holidays between ports/airports had still not materialized , the decision was again reiterated in the 42^{nd} Export Promotion Board meeting held on 9.7.2004.

- 2. In view of the decision of the Export Promotion Board, you are requested to ensure that, to the extent possible holidays should be decided in consultation with the Ports/Airports Authority or Custodians, as the case may be, so that holidays are synchronized, to ensure smooth flow of trade.
- **3.** Hindi version will follow.
- **4.** This Circular was duly published in newspaper and placed on the CBEC website from 19.8.2004 to 7.9.2004. Views received have been duly examined and considered

D.S.Garbyal Under Secretary to the Government of India Pone No.23094182